

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 607 of 2020

IN THE MATTER OF:

Ashok Kumar

....Appellant

Vs.

K T C Foods Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellant: Ms. Preeti Kashyap and Mr. Ankit Sharma,
Advocates**

**For Respondents: Mr. Vijaya Singh for R-1& 2.
Mr. Anuj Singh, Mr. Ritoban Sarkar and
Mr. Gaurav Sethi, Advocates for R-3.**

With

Company Appeal (AT) (Ins) No. 650 of 2020

IN THE MATTER OF:

Shiv Shakti Inter Globe Exports (P) Ltd.

....Appellant

Vs.

K.T.C. Foods (P) Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Vijaya Singh, Advocate

**For Respondents: Mr. Anuj Singh, Mr. Ritoban Sarkar and
Mr. Gaurav Sethi, Advocates for R-1,2**

O R D E R
(Virtual Mode)

18.11.2020: For filing of 'Rejoinder' (in both Appeals), at request of the Learned Counsel for the Appellant the matters are adjourned to **01st December, 2020.**

Before the next date of hearing the Learned Counsel appearing for the respective parties are required to file 'Notes of Submissions' containing not more than three pages together with 'Compilation of Judgments' which they rely upon.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn